

in Bihar. Considering the problems faced by the people, there is an urgent need for its repairs. The National Highways passing through Bihar, connect the nation from one end to another. The condition of this Highway is somewhat better in other States. But the condition of this Highway deplorable in Bihar. The Bihar Government has no funds for its repairs. Because the funds have not yet been received from the Centre.

Hence, my demand to the Central Government is to make arrangements for the repairs of the National Highway Passing through Bihar.

(v) Need for an Inquiry into the reasons for non-implementation of Central Projects in Tamil Nadu

[English]

SHRI N.S.V. CHITTHAN (Dindigul) : Mr. Deputy Speaker, Sir, the Central Government had sanctioned funds for various development projects for Tamil Nadu during the period 1991-96. But, unfortunately, no project could be completed as per norms and as a result the development of the State has been greatly affected.

I request the Centre to look into the reason urgently for non-completion of development projects such as Jawahar Yojana Kar and schemes for the benefits of those who are below poverty line and funds allotted for the benefit of the scheduled caste population sanctioned by the Union Government.

I appeal for an early action in this regard from the Government.

(vi) Need to lay super Railway Lines in the Coastal Regions of Andhra Pradesh and Tamil Nadu

SHRI D. VENUGOPAL (Tiruppattur) : *Mr. Deputy Speaker, Sir rail transport is an important communication link in the country. The Railways play a vital role in connecting the Northern and upper regions of the country with the Southern region. Every year in Andhra Pradesh whenever there are heavy rains or floods or cyclone, the South bound trains from the North are the worst hit. This problem has become an annual feature. Long distance travellers who go from the Northern tip to the Southern tip of the country are put to severe hardships. Due to the cancellation or diversion of several trains during the period, heavy losses to the tune of several crores accrue. This is a loss not only to the public but also to the Railways. Hence, it is imperative to go in for Super Railway Lines on the same pattern as Super Highways. This will be a very good prospective plan. If not from Kashmir to Kanya Kumari, such a Super Railway Line may be laid at least in the coastal regions of Andhra Pradesh and Tamil Nadu as a pioneering pilot project.

* Translation of the Speech originally delivered in Tamil.

(vii) Need to hold elaborate discussions before reviewing the foreign exchange regulation act

SHRI SANAT MEHTA (Surendra Nagar) : Mr. Deputy Speaker, Sir, the Government is going to undertake a comprehensive review of the FERA keeping in view the changes in the economic scenario. The Government has admitted itself the fact that FERA provisions are not in consonance with the existing economic scenario. These were the remarks of the Secretary (Revenue) of the Government of India.

The clarifications regarding what provisions of FERA would attract review and what consequent steps are to be taken to reflect such review in FERA suiting to the changed economic scenario should be made by the Government and let the House know the plan of action to be worked out so that the whole gamut of the matter is studied in depth. Since it is going to take alternation in FERA regulations and would play a vital role in Foreign Exchange regime, it is imperative to undertake a comprehensive analysis of the circumstances which had led to the framing of FERA regulations at that time and the circumstances prevailing now in the context of changed economic reforms.

Therefore, I request the Union Government that nothing should be done in a hurry and widespread and elaborate discussions with all concerned should be held.

14.30 hrs.

STATUTORY RESOLUTION RE: APPROVAL OF PROCLAMATION ISSUED BY PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH

MR. DEPUTY SPEAKER: Now we shall take up further discussion on the Statutory Resolution regarding the Proclamation issued by the President in relation to the State of Uttar Pradesh. Shri Pramothesh Mukherjee is to continue his speech.

SHRI PRAMOTHES MUKHERJEE (Berhampore) (WB) : Thank you, Mr. Deputy Speaker, Sir, for the opportunity given to me to continue my speech today.

The first thing that should be uttered here is that U.P. cannot be finished but the discussion on U.P. may be finished today.

I have already referred to the version of the Sarkaria Commission with regard to the failure of the constitutional machinery for the imposition of the President's rule in a State. I have already referred to these things yesterday. The political crisis or the deadlock of the situation in a State should be regarded, according to the recommendations of the Sarkaria Commission, as the prime factor for the consideration of imposition of the President's rule in the State. In this case a situation has emerged for the Governor recommending the imposition of President's rule in the State and that is the demonstrated inability to form a Government, not